

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

**C.P.(IB)-3301(MB)/2018**

11)

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **04.01.2019**

NAME OF THE PARTIES:

Christuraj Joseph

V/s

Gammon India Ltd

SECTION: 9 OF IBC.

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**ORDER**

1. The Ld. Representatives from both the sides are present.
2. The operational creditor is required to place on record the consent of the IRP. It is also directed to place on record the evidence of service of Section 8 notice on the Corporate Creditor.
3. Ld. Representative of the Corporate Debtor is directed that if the Debt is acceptable, the same be settled as mutually agreed upon between the parties. Inform the progress of the settlement on or before the next date of hearing.
4. Matter is adjourned to 11.02.2019.

Sd/-

04.01.2019.  
SSS=

**M. K. SHRAWAT,**  
**Member (Judicial).**